

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

**Contempt Petition No. 60 of 2010
In
Original Application No. 52 of 2009**

This the 22nd day of May, 2012

**Hon'ble Mr. Justice Alok Kumar Singh ,Member-J
Hon'ble Mr. S.P. Singh, Member-A**

Smt. Vidyawati, aged about 33 years, W/o late Rakesh Kumar,
R/o Malhipur, Post Bachhrawan, District Rae-Bareli
.....Applicant

By Advocate : Sri A. Moin

Versus.

1. S.K. Budalakoti, G.M., N.R. Baroda House, New Delhi.
2. Sri J.S. Sondhi, DRM, N.R., Hazratganj, Lucknow.
3. Smt. Renu Sharma, DRM, (Personnel), N.R., Hazratganj, Lucknow.

.....Respondents.

By Advocate : Sri B.K. Shukla & Sri S. Verma.

O R D E R (Oral)

By Justice Alok K Singh Singh, Member-J

M.P. No. 1250 of 2012 filed today by the learned counsel for the applicant is taken on record.

2. Vide order dated 7.8.2009 passed in O.A. no. 52 of 2009 while quashing the order dated 24.7.2008 the respondents were directed to consider the applicant for appointment on compassionate grounds at an early date.
3. Meanwhile, Writ petition no. 1536 (S/B) of 2009 was filed by the respondents against the judgment and order of this Tribunal, which is still pending. But concededly there is no interim order in that Writ petition.

4. Ultimately, therefore, subject to final outcome of the above mentioned Writ petition, the respondents have issued an

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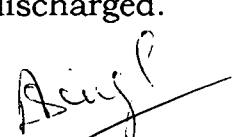
order dated 20.4.2012 giving temporary appointment (on compassionate ground) in favour of the applicant and she has been appointed on the post of Carriage Cleaner.

5. Learned counsel for the petitioner, however, submits in para 3 of M.P. no. 1250 of 2012 on account of an ego issue of certain officers, the applicant has been given appointment on the above post, which is not suitable for a lady. From the other side, it is pointed out that there are 27 female employees who are working on the same post as mentioned in Annexure SA-5 to Supplementary Compliance report filed on 15.5.2012.

6. Learned counsel for the petitioner also draws attention of this Tribunal towards an incident of alleged sexual harassment by two male employees who were also working as Carriage Cleaner. Both employees were suspended on the same date. But both of them have apologized to the petitioner on account of which she gave an application fearing an adverse impact on the service career, due to which both of them have been reinstated in service on 15.5.2012. But, keeping in view that 27 female employees are working on the said posts of Carriage Cleaner, the above contentions have no significance. More-over in our view it is not within the ambit of this contempt jurisdiction. Learned counsel for the petitioner further submits that on the pretext that the applicant has not passed High school examination; respondents are not giving the Grade Pay/ Pay Band. Again, this does not come within the purview of this Contempt jurisdiction. The applicant may file separate O.A. in accordance with rules, if so advised.

7. Finally, therefore, this Contempt petition stands disposed of in full and final satisfaction. Notices are discharged.


S.P. Singh
 Member-A


Justice Alok Kumar Singh
 Member-J

*copy of order
 dated 22-5-2012
 Member-A
 25-5-2012*